

- (iii) Memorandum of Understanding between the Government of India (Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises) and the HMT Limited, for the year 2019-20.

[Placed in Library. *See* No. L.T. 495/17/19]

I. Notifications of the Ministry of Road Transport and Highways

II. Report and Accounts (2017-18) of the NHAI, New Delhi and related papers.

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS [GENERAL (RETD.) V.K. SINGH]: Sir, I lay on the Table—

- I. (A) A copy each (in English and Hindi) of the following Notifications of the Ministry of Road Transport and Highways, under Section 37 of the National Highways Authority of India Act, 1988:—

- (1) S.O. 6393 (E), dated the 31st December, 2018, regarding entrustment of a stretch of National Highway No. 233, (Rudhai-Basti Section) in the State of Uttar Pradesh, to the National Highway Authority of India.
- (2) S.O. 7 (E), dated the 2nd January, 2019, regarding entrustment of National Highway No. 148C (The highway starting from its junction with NH 48 at K.M. 260.300 intersecting NH-52 and terminating at its junction with NH-21 at K.M. 222.750 in the State of Rajasthan) to the National Highways Authority of India.
- (3) S.O. 379 (E), dated the 24th January, 2019, regarding entrustment of stretch of National Highway No. 354, (the highway starting from its junction with NH-54 near Gurdaspur connecting Derababa Nanak, Ramdas, Ajnala, Amritsar (NH-3), Chabal Kalan, Bhikhiwind, Amarkot, Khem Karan (Indo-Pak Border), Arifke, Firozpur (NH-5), Sadiq, Sri Muktsar Sahib (NH-754), Rupana and terminating at its junction with NH-7 near Malaut in the State of Punjab), to the National Highways Authority of India.
- (4) S.O. 380 (E), dated the 24th January, 2019, regarding Entrustment of certain stretches of National Highways as specified therein to the National Highways Authority of India.

- (5) S.O. 1891 (E), dated the 31st May, 2019, regarding Entrustment of New National Highway No. 354 B in the State of Punjab to the National Highways Authority of India.

[Placed in Library. For (1) to (5) See No. L.T. 222/17/19]

- (B) A copy each (in English and Hindi) of the following Notifications of the Ministry of Road Transport and Highways, under Section 10 of the National Highways Act, 1956:—

- (1) S.O. 6392 (E), dated the 31st December, 2018, amending Notification No. S.O. 689 (E), dated the 4th April, 2011, to substitute certain entries in the original Notification.
- (2) S.O. 6394 (E), dated the 31st December, 2018, amending Notification No. S.O. 1096 (E), dated the 4th August, 2005, to substitute certain entries in the original Notification.
- (3) S.O. 8 (E), dated the 2nd January, 2019, regarding entrustment of stretch from K.M. 52.00 to K.M. 80.00 (Rangpo-Ranipool Section) on the New National Highway No. 10 (old NH-31A in the State of Sikkim to the National Highways & Infrastructure Development Corporation Limited.
- (4) S.O. 9 (E), dated the 2nd January, 2019, amending Notification No. S.O.1096 (E), dated the 4th August, 2005, to substitute certain entries in the original Notification.

[Placed in Library. For (1) to (4) See No. L.T. 222/17/19]

- (5) S.O. 170 (E), dated the 10th January, 2019, regarding rate of fee to be collected from users of the stretch from K.M. 69.200 to K.M. 171.455 (Jowai-Meghalaya/Assam Border Section) on National Highway No. 44 (new NH-6) in the State of Meghalaya.
- (6) S.O. 298 (E), dated the 14th January, 2019, regarding rate of fee to be collected from users of the stretch from K.M. 0.000 to K.M. 5.410 (Allahabad -Mangawan Section) on National Highway No. 27 in the State of Uttar Pradesh.
- (7) S.O. 299 (E), dated the 14th January, 2019, amending Notification No.

S.O. 895 (E), dated the 26th March, 2014, to add certain entries in the original Notification.

[Placed in Library. For (5) to (7) *See* No. L.T. 10980/16/19]

(8) S.O. 301 (E), dated the 15th January, 2019, amending Notification No. S.O. 1096 (E), dated the 4th August, 2005, to substitute certain entries in the original Notification.

(9) S.O. 361 (E), dated the 21st January, 2019, declaring New National Highway No. 354B and inserting its description in the Schedule to the Act.

(10) S.O. 381 (E), dated the 24th January, 2019, amending Notification No. S.O. 1096 (E), dated the 4th August, 2005, to substitute certain entries in the original Notification.

(11) S.O. 382 (E), dated the 24th January, 2019, amending Notification No. S.O. 1096 (E), dated the 4th August, 2005, to substitute certain entries in the original Notification.

(12) S.O. 383 (E), dated the 24th January, 2019, regarding entrustment of the stretch of National Highway No. 179A, (Salem-A. Pallipatty Section) in the State of Tamil Nadu to the National Highway Authority of India.

[Placed in Library. For (8) to (12) *See* No. L.T. 222/17/19]

(13) S.O. 415 (E), dated the 24th January, 2019, amending Notification No. 353 (E), dated the 3rd February, 2016 waiving user fee for use of Agra-Etawah Bypass Section on National Highway No. 2 as mentioned therein. [Placed in Library. *See* No. L.T. 10980/16/19]

(14) S.O. 507 (E), dated the 29th January, 2019, regarding rate of fee to be collected from users of the stretch from K.M. 4.285 to K.M. 46.004 (Allahabad to Uttar Pradesh/Madhya Pradesh Border Section) on National Highway No. 27 (new NH-30) in the State of Uttar Pradesh. [Placed in Library. *See* No. L.T. 113/17/19]

(15) S.O. 508 (E), dated the 29th January, 2019, regarding rate of fee to be collected from users of the stretch from K.M. 1.300 to K.M. 68.100 Tonk - Sawaimadhopur Section on National Highway No. 116 in the State of Rajasthan. [Placed in Library. *See* No. L.T. 10980/16/19]

- (16) S.O. 509 (E), dated the 30th January, 2019, declaring New National Highway No. 148 NA and inserting its description in the Schedule to the Act.
- (17) S.O. 695 (E), dated the 5th February, 2019, declaring New National Highway No. 968 and inserting its description in the Schedule to the Act.

[Placed in Library. For (16) and (17) See No. L.T. 222/17/19]

- (18) S.O. 801 (E), dated the 12th February, 2019, amending Notification No. S.O. 479 (E), dated the 16th February, 2017 revising the fees levied and collected at the Toll Plaza (s) as mentioned therein.
- (19) S.O. 867 (E), dated the 14th February, 2019, regarding rate of fee to be collected from users of the stretch from K.M. 87.250 to K.M. 155.000 (Bhilwara – Ladpura Section) of National Highway No. 758 in the State of Rajasthan.
- (20) S.O. 868 (E), dated the 14th February, 2019, regarding rate of fee to be collected from users of the stretches from K.M. 0.000 to K.M. 148.980 on National Highway No. 128 (old National Highway No.232) and from K.M. 0.000 to K.M. 13.100 on National Highway No. 330 (old National Highway No. 96) (Tanda – Raebarelli Section) in the State of Uttar Pradesh.
- (21) S.O. 869 (E), dated the 14th February, 2019, regarding rate of fee to be collected from users of the stretch from K.M. 161.212 to K.M. 210.527 (Ane Ghat to Start of Ahmadnagar Bypass Section) on National Highway No. 222 (new NH No. 61) in the State of Maharashtra.

[Placed in Library. For (18) to (21) See No. L.T. 113/17/19]

- (22) S.O. 886 (E), dated the 18th February, 2019, declaring New National Highway Nos. 133E, 122B, 333C, 527E, 327AD, 319A and 131B and inserting their descriptions in the Schedule to the Act.
- (23) S.O. 887 (E), dated the 18th February, 2019, amending Notification No. S.O. 689 (E), dated the 4th April, 2011, to substitute certain entries in the original Notification.

- (24) S.O. 969 (E), dated the 22nd February, 2019, declaring New National Highway Nos. 344N and 344P and inserting their descriptions in the Schedule to the Act.
- (25) S.O. 970 (E), dated the 22nd February, 2019, declaring New National Highway No. 544F and inserting its description in the Schedule to the Act. [Placed in Library. For (22) to (25) *See* No. L.T. 222/17/19]
- (26) S.O. 980 (E), dated the 22nd February, 2019, regarding rate of fee to be collected from users of the stretch from K.M. 153.939 to K.M. 197.318 (Davulapalli to Markapuram Section) on National Highway No. 565 in the State of Andhra Pradesh.
- (27) S.O. 981 (E), dated the 22nd February, 2019, regarding rate of fee to be collected from users of the stretch from K.M. 11.000 to K.M. 54.400 (Chennai-Tada Section) on National Highway No. 5 in the State of Tamil Nadu.
[Placed in Library. For (26) and (27) *See* No. L.T. 113/17/19]
- (28) S.O. 982 (E), dated the 22nd February, 2019, regarding rate of fee to be collected from users of the stretch from K.M. 180.500 to K.M. 267.500 & K.M. 267.500 to K.M. 296.070 (Nagaur Bypass-Netra Village-Mandore Section) on National Highway No. 65 in the State of Rajasthan.
- (29) S.O. 1114 (E), dated the 1st March, 2019, amending Notification No. S.O. 2681 (E), dated the 6th November, 2012, to substitute certain entries in the original Notification.
- (30) S.O. 1132 (E), dated the 5th March, 2019, regarding rate of fee to be collected from users of the stretch from K.M. 100.000 to K.M. 290.200 (Yedeshi-Aurangabad Section) on National Highway No. 211 in the State of Maharashtra.
- (31) S.O. 1141 (E), dated the 7th March, 2019, regarding rate of fee to be collected from users of the stretches of K.M. 50.000 to K.M. 148.277 (Hapur bypass to Moradabad Section) on National Highway No. 24 (New NH-9) in the State of Uttar Pradesh.
- (32) S.O. 1611 (E), dated the 18th April, 2019, regarding rate of fee to be collected from users of the stretch from K.M. 0.000 to K.M. 81.412

(Sonauli-Gorakhpur Section) on National Highway No. 24(old NH-29E) (Extension of NH29) in the State of Uttar Pradesh.

- (33) S.O. 1612 (E), dated the 18th April, 2016, regarding rate of fee to be collected from users of the stretch from K.M. 101.000 to K.M. 161.212 (Malshej Ghat to Anne Ghat Section) on National Highway No. 222 (New NH-61) in the State of Maharashtra.
- (34) S.O. 1613 (E), dated the 18th April, 2019, regarding rate of fee to be collected from users of the stretch from K.M. 220.700 K.M. to K.M. 286.110 (Srinagar – Qazigund Section) on National Highway No. 1A (New NH No. 44) in the State of Jammu & Kashmir.
- (35) S.O. 1667 (E), dated the 30th April, 2019, regarding rate of fee to be collected from users of the stretch from K.M. 0.000 to K.M. 64.611 (Vijayawada – Machilipatnam Section) on National Highway No. 65 (old NH No. 9) in the State of Andhra Pradesh.
- (36) S.O. 1697 (E), dated the 6th May, 2019, authorizing the "concessionaire" viz; M/s Raebareilly Allahabad Highways Pvt. Ltd., to collect from users of the stretch from K.M. 82.700 to K.M. 188.600 (Raebareilly – Allahabad Section) on National Highway No. 24B in the State of Uttar Pradesh.
- (37) S.O. 1725 (E), dated the 13th May, 2019, regarding rate of fee to be collected from users of the stretch from K.M. 142.200 to K.M. 245.000 (Sahdol – Anuppur at Madhya Pradesh/Chhattisgarh Border Section) on National Highway No. 78 (New National Highway No. 30) in the State of Madhya Pradesh.
- (38) S.O. 1890 (E), dated the 31st May, 2019, amending Notification No. S.O. 1217 (E), dated 19th April, 2017, to substitute certain entries in the original Notification.

[Placed in Library. For (28) to (38) See No. L.T. 113/1719]

II.(1) A copy each (in English and Hindi) of the following papers, under Section 24 of the National Highways Authority of India Act, 1988:—

- (a) Annual Report and Accounts of the National Highways Authority of India (NHAI), New Delhi, for the year 2017-18, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Authority.
- (2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. *See* No. L.T. 566/17/19]

Report and Accounts (2017-18) of the ANIFPDCL, Port Blair and related papers

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BABUL SUPRIYO) : Sir, I lay on the Table—

I.(1) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—

- (a) Forty-first Annual Report and Accounts of the Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited (ANIFPDCL), Port Blair, for the year 2017-18, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Corporation.
- (2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. *See* No. L.T. 248/17/19]

I Report and Accounts (2017-18) of the BRB, Jhansi and the NCA, Indore and related papers

II. Accounts (2016-17) of the NMCG, New Delhi and related papers

जल शक्ति मंत्रालय में राज्य मंत्री, तथा सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री रतन लाल कटारिया) : महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:

I.(1) A copy each (in English and Hindi) of the following papers, under sub-section (1) of Section 15 of the Betwa River Board Act, 1976:—

- (a) Annual Report and Accounts of the Betwa River Board (BRB), Jhansi, for the year 2017-18, together with the Auditor's Report on the Accounts.
- (b) Statement by Government accepting the above Report.